

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:288  
ANSWERED ON:09.07.2014  
ILLEGAL OCCUPATION OF GOVERNMENT BUNGALOWS  
Roy Prof. Saugata

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether a number of retired bureaucrats and other persons are illegally occupying Government bungalows;
- (b) if so, the details thereof and the action taken/proposed to be taken to get them vacated;
- (c) whether the Government proposes to write off the market rents in some cases and if so, the details thereof and the reasons therefor;
- (d) whether instances of Government bungalows being allocated to non-entitled persons have also come to the notice of the Government; and
- (e) if so, the details of the beneficiaries and the punitive action proposed to be taken in this regard?

**Answer**

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU)

- (a): Yes, Madam.
- (b): The details and the action taken are at Annexure-I.
- (c): No, Madam.
- (d): No, Madam.
- (e): Does not arise.